

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 392 of 2011

(Arising out of Order-IN-Appeal No. CC(CUS)/ICD/120/2011 dated 28.03.2011 passed by the Commissioner of Customs, New Delhi)

DATE OF HEARING : 04.12.2017

DATE OF DECISION : 04.12.2017

CC, New Delhi

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Appellants

(Rep. by Sh. R.K. Manjhi, DR)

VERSUS

M/s DDM Graphics

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Respondents

(Rep by Sh. K.K. Sharma, Adv.)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 58275/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

The present appeal was already decided in a bunch by the Tribunal vide Final Order No. 512-517/2011 dated 05.11.2012 and the matter was remanded to the original authority.

2. The present appeal is wrongly listed. Hence, the same is dismissed being infructuous.

(Dictated & pronounced in the open court)

**(B. RAVICHANDRAN)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**